

Re: Situation arising due to outbreak of the novel coronavirus (COVID-19)

ORDER

Hon'ble the Chief Justice has been pleased to order that in addition to the present arrangements for **mentioning and listing of the cases**, the following instructions are further to be followed w.e.f. 16.04.2020:-

1. The mentioning of the cases shall be made through email Id:- urgentfilingphhc@gmail.com between 9.00 a.m. to 11.00 a.m. on the Court working days wherein compliance of the following steps would be necessary:-
 - i) List and date of events of the case with ground of urgency only on one page;
 - ii) Memo of parties;
 - iii) Note regarding the paper book having been e-mailed to the official respondents;
 - iv) Photograph of the Advocate; and
 - v) Complete paper book of the case
2. The following officers have been designated to accept the advance notice through e-mail in the matters. The counsel will send paper books through e-mail to them before applying for mentioning of the matters. List of officers is as under :

i) **STATE OF HARYANA :-**

CIVIL CASES:

Sh. Deepak Balyan, AAG Haryana +91-98154-40630
deepakbalyan286@gmail.com

CRIMINAL CASES:

Sh. Deepak Sabharwal, AAG Haryana +91-98722-15757
deepak.sabherwal.legal@gmail.com

ii) **STATE OF PUNJAB :-**

CIVIL CASES:

Sh. Pradeep Bajwa, AAG Punjab +91-98880-40799
psbajwa2000@gmail.com

Sh. Sahil Sharma, DAG Punjab +91-79735-84733
sahilsharma.office@gmail.com

CRIMINAL CASES:

Sh. H.S. Grewal, AAG Punjab +91-98150-98117
hsgrewal1969@gmail.com

Sh. Gaurav Dhuriwala, Sr.DAG Punjab +91-98767-05117
dhuriwala@hotmail.com

Buj
15.4.2020

iii) UNION OF INDIA:-

ALL MATTERS:

Sh. Satya Pal Jain, Additional Solicitor General of India +91-98141-02232
contact@satyapaljain.com

iv) U.T. Chandigarh:-

CIVIL CASES:


Sh. Pankaj Jain +91-98143-02432
seniorstandingcounselut@gmail.com

CRIMINAL CASES:

Sh. R.S. Rai +91-98140-89853
randeepmail@yahoo.com

3. In Civil Cases, the official respondents will submit their respective response(s) on the issues raised in the petition within two working days and the same shall be put along with the mentioning slip before the Bench hearing the mentioning of the cases. Thereafter, the cases in which the mentioning has been allowed or otherwise, will be communicated to the concerned Advocate through the return email as well as on the website of the High Court, on the 4th working day. This will, however, be subject to the discretion of the Bench where it deems necessary to take up the matter on an earlier date.
4. In Criminal Cases, the cases in which the mentioning has been allowed, will be communicated to the concerned Advocate through the return email as well as on the website of the High Court, on the same day itself.
5. After mentioning has been allowed, the Advocate/Party would be required to file the petition on the e-filing portal of the High Court or paper book in the DRR Branch between 2.00 p.m. to 4.00 p.m.

By order of Hon'ble the Chief Justice


(Sanjiv Berry)
Registrar General
15.04.2020